

OFFER OPENING ADVERTISEMENT FOR THE BUYBACK OF EQUITY SHARES THROUGH TENDER OFFER UNDER THE SECURITIES AND EXCHANGE BOARD OF INDIA (BUYBACK OF SECURITIES) REGULATIONS, 2018 (AS AMENDED), ("BUY-BACK REGULATIONS") FOR THE ATTENTION OF EQUITY SHAREHOLDERS / BENEFICIAL OWNERS OF THE EQUITY SHARES OF WELSPUN LIVING LIMITED.

Welspun^W LIVING

WELSPUN LIVING LIMITED

Registered Office: Welspun City, Village Versarmed, Taluka Anjar, District Kutch, Gujarat-370 110, India.

Corporate Office: Welspun House, 6th Floor, Kamala City,
Senapati Bapat Marg, Lower Parel, Mumbai - 400 013.

CIN: L17110GJ1985PLC033271

Tel: +91 22 6613 6000; **Fax:** +91 22 2490 8020

Website: www.welspunliving.com; **E-mail:** companysecretary_wll@welspun.com

Contact Person: Ms. Shraddha Popat, Company Secretary & Compliance Officer

NOTICE TO ELIGIBLE SHAREHOLDERS – BUY-BACK OF EQUITY SHARES

OFFER TO BUY-BACK UP TO 1,44,00,000 (ONE CRORE FORTY FOUR LAKHS) FULLY PAID-UP EQUITY SHARES HAVING FACE VALUE OF ₹ 1/- (RUPEE ONE ONLY) EACH AT A PRICE OF ₹175/- (RUPEES ONE HUNDRED AND SEVENTY FIVE ONLY) (THE "BUY-BACK OFFER PRICE") PER EQUITY SHARE PAYABLE IN CASH ON A PROPORTIONATE BASIS FROM ALL THE EQUITY SHAREHOLDERS/BENEFICIAL OWNERS OF EQUITY SHARES OF WELSPUN LIVING LIMITED (THE "COMPANY") EXISTING AS ON RECORD DATE THROUGH TENDER OFFER PROCESS USING THE STOCK EXCHANGE MECHANISM FOR AN AGGREGATE CONSIDERATION OF UP TO ₹ 252,00,00,000/- (RUPEES TWO HUNDRED AND FIFTY TWO CRORES ONLY) EXCLUDING TRANSACTION COSTS (THE "BUY-BACK").

The Company has sent the Letter of Offer and Tender Form, along with the share transfer form, dated May 25, 2026, in relation to the Buy-back, through electronic means to all Eligible Shareholders holding Equity Shares as on the Record Date i.e. Friday, May 22, 2026, whose e-mail IDs are registered with the Company or Depositories, on Monday, May 25, 2026 and through speed post / courier whose email id's are not available, on Tuesday, May 26, 2026, in accordance with the Buy-back Regulations and such other circulars or notifications, as may be applicable. Further, in terms of Regulation 9(ii) of the Buy-back Regulations, if a request is received from any Eligible Shareholder for a physical copy of the Letter of Offer, the same shall be dispatched physically by speed post/ courier.

A brief schedule of activities for the Buy-back is as below:

BUY-BACK OPENS ON	FRIDAY, MAY 29, 2026
BUY-BACK CLOSES ON	THURSDAY, JUNE 4, 2026
LAST DATE OF RECEIPT OF COMPLETED TENDER FORMS AND OTHER SPECIFIED DOCUMENTS BY THE REGISTRAR TO THE BUY-BACK	THURSDAY, JUNE 4, 2026 BY 5:00 P.M. (IST)

For the detailed schedule of activities in relation to the Buy-back, please refer to the Letter of Offer.

The entitlement ratio for Eligible Shareholders is as below:

CATEGORY OF ELIGIBLE SHAREHOLDERS	RATIO OF BUY-BACK (I.E. BUY-BACK ENTITLEMENT)*
Reserved category for Small Shareholders	43 Equity Shares for every 676 Equity Shares held on the Record Date
General category for all other Shareholders	13 Equity Shares for every 979 Equity Shares held on the Record Date



*The ratio of Buy-back indicated above is approximate and provides an indication of the Buy-back Entitlement. Any computation of entitled Equity Shares using the above ratio of Buy-back may provide a slightly different number due to rounding-off. The actual Buy-back Entitlement for reserved category for Small Shareholders is 6.3610651922% and general category for all other Eligible Shareholders is 1.3278966943%. The exact Entitlement as per the holding as on Record Date shall be communicated electronically to the Eligible Shareholders alongwith the Letter of Offer.

ELIGIBLE SHAREHOLDERS CAN ALSO CHECK THEIR ENTITLEMENT ON THE WEBSITE OF THE REGISTRAR TO THE BUY-BACK BY FOLLOWING THE STEPS GIVEN BELOW:

1. Click on <https://in.mpms.mufg.com/Offer/Default.aspx>
2. Select the name of the Company – **Welspun Living Limited**.
3. Select holding type – "Demat" or "Physical" or "PAN".
4. Based on the option selected above, enter your "Folio Number" or "NSDL DPID/Client ID" or "CDSL Client ID" or "PAN".
5. Click on submit.
6. Then click on 'View' button.
7. The entitlement will be provided in the pre-filled 'FORM OF ACCEPTANCE-CUM ACKNOWLEDGEMENT'.

A copy of the Letter of Offer is available on the Company's website (www.welspunliving.com), on the website of the Registrar (<https://in.mpms.mufg.com>) and on the website of Manager to the Buy-back (www.damcapital.in).

Capitalised terms used but not defined in this Advertisement shall have the meaning ascribed to such terms in the Letter of Offer

MANAGER TO THE BUY-BACK	REGISTRAR TO THE OFFER
	
DAM Capital Advisors Limited Altimus 2202, Level 22 Pandurang Budhkar Marg, Worli Mumbai 400 018 Maharashtra, India Tel: +91 22 4202 2500 E-mail: wll.buyback2026@damcapital.in Website: www.damcapital.in Contact Person: Chandresh Sharma/ Puneet Agnihotri SEBI Registration Number: MB/INM000011336 Validity Period: Permanent CIN: L99999MH1993PLC071865	MUFG Intime India Private Limited (Formerly Link Intime India Private Limited) C-101, Embassy 247, L.B.S. Marg, Vikhroli (West), Mumbai – 400083, Maharashtra, India Tel: +91 810 911 4949; Fax: +91 22 4918 6060 E-mail: welspunliving.buyback2026@in.mpms.mufg.com Investor Grievance E-mail: welspunliving.buyback2026@in.mpms.mufg.com Website: https://in.mpms.mufg.com Contact Person: Ms. Shanti Gopalkrishnan SEBI Registration Number: INR000004058 Validity Period: Permanent CIN: U67190MH1999PTC118368

For and on behalf of the Board of Directors of Welspun Living Limited

Sd/-	Sd/-	Sd/-
Dipali Goenka Managing Director & CEO (DIN- 00007199)	Rajesh Mandawewala Executive Vice Chairman – Wholtime Director (DIN- 00007179)	Shraddha Popat Company Secretary (Membership No ACS: 54561)

Place: Mumbai

Date: May 26, 2026